

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION No. 2518  
TO BE ANSWERED ON 09.07.2019

Unused Government Land

2518. SHRI PARBHUBHAI  
NAGARBHAI VASAVA:

Will the Minister of Rural Development be pleased to state:

- (a) the details of the unused Government land specially in rural areas across the country, State/UT-wise including Gujarat;
- (b) whether the Government is planning to use this land under any scheme/ mission of the Government;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has received any proposal from some of the States to use this land for cultivation by the homeless rural people; and
- (e) if so, the details thereof, State/UT-wise and the action taken by the Government in this regard?

ANSWER

MINISTER OF RURAL DEVELOPMENT  
(SHRI NARENDRA SINGH TOMAR)

(a): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. Information on Unused Government Land is not centrally maintained in the Department of Land Resources.

- (b): Does not arise.
- (c): Does not arise
- (d): No, Sir.
- (e): Does not arise.

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